

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).4673/2015

(Arising out of impugned final judgment and order dated 16/04/2015 in BA No. 3187/2014 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

INDRESH KUMAR

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(With appln.(s) for permission to place addl. documents on record)

Date : 26/06/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA
[VACATION JUDGE]

For Petitioner(s) Mr. K.T.S. Tulsi, Sr. Adv.
Mrs. Priyanka Aggarwal, Adv.
Ms. Mandakini Singh, Adv.
Mr. Raj Kamal, AOR
Ms. Astha Gaur, Adv.

For Respondent(s) Ms. Meenakshi Arora, Sr. Adv.
Mr. Kumar Parimal, Adv.
Mr. B. V. Balaram Das, AOR

UPON hearing the counsel the Court made the following
O R D E R

List this matter in the 2nd week of July, 2015 before the appropriate Bench, as prayed for by learned senior counsel for the respondent.

(SANJAY KUMAR-I)
COURT MASTER

(RENU DIWAN)
COURT MASTER